

black sheep in the industry, we should not condemn the industry wholesale. This is my only submission. All the very constructive suggestions made by hon. Members will be looked into and I may say, while we taken the necessary concrete administrative measures, we will be guided by the constructive suggestions made by hon. friend.

SHRI K. S. CHAVDA : Sir, there is a mistake in the statement. Under Para 2(3) he says :

“The manufacture of yarn for civil consumption shall have to pack... not less than 30 per cent in the form of cones (meant for power looms).”

Whereas, in para 2(1) he says that producers of cotton yarn would be prohibited from selling yarn ‘except in small quantities in the form of beams (meant for power looms).’ There is an apparent contradiction in the statement. Handlooms use yarn in the form of ‘hanks’ Powerlooms use yarn in the form of ‘beams’. Textile Mills use warp in the form of ‘cones’. I think there is some sort of confusion in the mind of the hon. Minister.

PROF. D. P. CHATTOPADHYAYA : I am not confused, Sir, I would request the hon. Member to get necessary help and guidance from the people who know things better.

MR. SPEAKER : Now, papers to be laid on the Table.

ओ हुकम चन्द कछबाय (मूरेना) :
एयर इंडिया की हड़ताल होने जा रही है।
पंद्रह मादमियों को निकाल दिया गया है।

MR. SPEAKER : The Minister will make a statement later on.

(Interruptions)

अध्यक्ष महोदय : ओ मुझे लिख कर देता है उसको मैं काल करता हूँ। बिना नोटिस के आप खड़े हो जाते हैं। रीब कलम पकता है। जिन्होंने नोटिस दिया है उनको इजाजत होगा।

12.55 hrs.

PAPERS LAID ON THE TABLE

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE) : On behalf of Shri K. R. Ganesh, I beg to lay on the Table—

(1) A copy of Central Sales Tax (Registration and Turnover) (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 56 (E) in Gazette of India dated the 9th February 1973, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956. [Placed in Library. See No. LT-4430/73.]

(2) A copy of the Income-tax Officers (Class I) Service (Regulation of Seniority) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 54 (E) in Gazette of India dated the 9th February, 1973, issued under article 309 of the Constitution, together with an explanatory memorandum. [Placed in Library. See No. LT-4431/73.]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959 :—

(i) The Post Office Savings Certificates (Amendment) Rules, 1973, published in Notification No. G.S.R. 116 in Gazette of India dated the 10th February, 1973.

(ii) The National Savings Certificates (Fourth Issue) (Amendment) Rules, 1973, published in Notification No. G.S.R. 117 in Gazette of India dated the 10th February, 1973.

[Placed in Library. See No. LT-4432/73.]

(4) A copy of the Post Office Savings Banks (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 118 in Gazette of India dated the 10th February, 1973, under sub-section (3) of section 15 of the Government Savings Banks Act, 1973. [Placed in Library. See No. LT-4433/73.]

[Shri A. C. George]

(5) A copy of the Central Excise (Second Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 183 in Gazette of India dated the 24th February, 1973, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-4434/73.]

(6) A copy each of the following Notifications (Hindi and English versions) under subsection (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi :—

(i) The Delhi Sales Tax (Eighth Amendment) Rules, 1972, published in Notification No. F.4(27)/72-Fin. (G) in Delhi Gazette dated the 16th October, 1972.

(ii) The Delhi Sales Tax (First Amendment Rules, 1972, published in Notification No. F.4(68)/72-Fin. (G) in Delhi Gazette dated the 1st January, 1973.

[Placed in Library. See No. -LT-4435/73.]

(7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 1632 published in Gazette of India dated the 30th December, 1972, together with an explanatory memorandum.

(ii) G.S.R. 1635 published in Gazette of India dated the 30th December, 1972, together with an explanatory memorandum.

(iii) G.S.R. 499 (B) published in Gazette of India dated the 30th December, 1972, together with an explanatory memorandum.

(iv) S.O. 769(E) published in Gazette of India dated the 28th December, 1972 and S.O. 76(B) published in Gazette of India dated the 5th February, 1973, together with an explanatory memorandum.

(v) G.S.R. 10(E) published in Gazette of India dated the 10th January, 1973, together with an explanatory memorandum.

(vi) G.S.R. 151 published in Gazette of India dated the 17th February, 1973, together with an explanatory memorandum.

[Placed in Library. See No. LT-4436/73.]

(8) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 1527 published in Gazette of India dated the 9th December, 1972, together with an explanatory memorandum.

(ii) G.S.R. 484(E) and 485(E) published in Gazette of India dated the 11th December, 1972, together with an explanatory memorandum.

(iii) G.S.R. 1567 published in Gazette of India dated the 16th December, 1972, together with an explanatory memorandum.

(iv) G.S.R. 94 published in Gazette of India dated the 3rd February, 1973, together with an explanatory memorandum.

(v) G.S.R. 148 published in Gazette of India dated the 17th February, 1973, together with an explanatory memorandum.

(vi) G.S.R. 149 published in Gazette of India dated the 17th February, 1973, together with an explanatory memorandum.

[Placed in Library. See No. LT-4437/73.]

SHRI A. C. GEORGE : I beg to lay on the Table :

(1) A copy each of the following Notifications (Hindi and English versions) under subsection (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.

(i) The Export of Laundry Soap (Inspection Amendment) Rules 1973, published in Notification No. S.O. 429 in Gazette of India dated the 17th February, 1973.

(ii) The Export of Mica (Inspection) Amendment Rules, 1973 published in Notification No. S.O. 431 in Gazette of India dated the 17th February, 1973.

(iii) The Export of Inorganic Chemicals (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 432 in Gazette of India dated the 17th February, 1973.

(iv) The Export of Organic Chemicals (Inspection) Amendment Rules, 1973, published in Notification No.S.O. 433 in Gazette of India dated the 17th February, 1973.

(v) The Export of Inorganic Pigments (Inspection) Amendment Rules, 1973, published in Notification No.S.O. 434 in Gazette of India dated the 17th February, 1973.

(vi) The Export of PVC Leather Cloth (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 435 in Gazette of India dated the 17th February, 1973.

(vii) The Export of Vinyl Film and Sheet-ing (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 436 in Gazette of India dated the 17th February, 1973.

(viii) The Export of Ceramic Products (Inspection) Second Amendment Rules, 1973, published in Notification No. S.O. 437 in Gazette of India dated the 17th February, 1973.

(ix) The Export of Refractory Bricks (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 438 in Gazette of India dated the 17th February, 1973.

(x) The Export of Safety Glass (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 439 in Gazette of India dated the 17th February, 1973.

(xi) The Export of pesticides and their Formulations (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 440 in Gazette of India dated the 17th February, 1973.

(xii) The Export of Linoleum (Quality Control and Inspection) Amendment Rules, 1973, published in Notification No. S.O. 441 in Gazette of India dated the 17th February, 1973.

(xiii) The Export of Paints and Allied Products (Quality Control and Inspection) Amendment Rules, 1973, published in Notification No. S.O. 442 in Gazette of India dated the 17th February, 1973.

(xiv) The Export of Transmission Line Towers (Quality Control and Inspection) Amendment Rules, 1973, published in Notification No. S.O. 443 in Gazette of India dated the 17th February, 1973.

(xv) The Export of Diesel Engines (Quality Control and Inspection) Amendment Rules, 1973, published in Notification No. S.O. 444 in Gazette of India dated the 17th February 1973.

(xvi) The Export of Power Driven Pump (Quality Control and Inspection) Amendment Rules, 1973, published in Notification No. S.O. 445 in Gazette of India dated the 17th February, 1973.

(xvii) The Export of Electric Fans (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 446 in Gazette of India dated the 17th February, 1973.

(xviii) The Export of Sewing Machines (Quality Control and Inspection) Amendment Rules, 1973, published in Notification No. S.O. 447 in Gazette of India dated the 17th February, 1973.

(xix) The Export of Small Tools and Hand Tools (Quality Control and Inspection) Amendment Rules, 1973, published in Notification No. S.O. 448 in Gazette of India dated the 17th February, 1973.

(xx) The Export of Bicycles (Quality Control and Inspection) Amendment Rules 1973, published in Notification No. S.O. 449 in Gazette of India dated the 17th February, 1973.

(xxi) The Export of Steel Trunks (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 450 in Gazette of India dated the 17th February, 1973.

(xxii) The Export of Expanded Metal and Steel Sheets (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 451 in Gazette of India dated the 17th February, 1973.

(xxiii) The Export of Stainless Steel Utensils (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 452 in Gazette of India dated the 17th February, 1973.

(xxiv) The Export of Electric Cables and Conductors (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 453 in Gazette of India dated the 17th February, 1973.

(xxv) The Exports of Cast Iron Soil Pipes and Fittings (Inspection) Amendment Rules, 1973, published in Notification No. S. O. 454 in Gazette of India dated the 17th February, 1973.

(xxvi) The Export of Cast Iron Manhole Covers and Frames (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 455 in Gazette of India dated the 17th February, 1973.

(xxvii) The Export of Automobile Spares Components and Accessories (Quality Control and Inspection) Rules, 1973, published in Notification No. S.O. 459 in Gazette of India dated the 17th February, 1973.

[Placed in Library. See No. LT-4438/73.]

(2) A copy of the Annual Report (Hindi and English versions) of the Indian Motion Pictures Export Corporation Limited, Bombay for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-4439/73.]

(3) A copy of the Annual Report (Hindi, and English versions) on the working of the Trade Development Authority, New Delhi for the year 1972-73, along with the Audited Accounts. [Placed in Library. See No. LT-440/73.]

12.57 hrs.

ESTIMATES COMMITTEE

TWENTY-NINTH REPORT

SHRI NARENDRA SINGH BISHT

(Almora): Mr. Speaker, Sir, I beg to present Twenty-ninth Report of the Estimates Committee regarding action taken by Government on the recommendations contained in their Hundred and Twenty-ninth Report (Fourth Lok Sabha) on the Department of Atomic Energy-Atomic Power.

12.58 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): With your permission, Sir I rise to announce that Government Business in this House during the week commencing 12th March, 1973, will consist of:

(1) Consideration of any item of Government Business carried over from today's order Paper.

(2) Submission to the vote of the House of Demands for Grants on account (General) for 1973-74.

(3) Discussion on the Resolution seeking disapproval of the Coal Mines (Taking Over of Management) Ordinance, 1973 and consideration and passing of the Coal Mine (Taking Over of Management) Bill, 1973.

(4) Discussion and voting on:

(i) The Supplementary Demands for Grants (General) for 1972-73.

(ii) The Supplementary Demands for Grants (Railways) for 1972-73.

(iii) The Demands for Grants (Railways) for 1973-74. (Interruptions)

अध्यक्ष महोदय : हर दफा याद दिलाना पड़ता है, यह हालत बुरा है। जो नियम बना हुआ है उसका पालन हीना कर रहे। बिना वोट के इतिहास भाषणा उसको मैं भोका हूँ। कठवाय जो का प्रयोग है।